

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 13th day of May 2003.

QUORUM : HON.MR.JUSTICE R.R.K. TRIVEDI, V.C.

O. A. No. 278 of 2003.

Syed Javed Ahmad S/O Late Syed Nazir Ahmad, permanent R/O H. No. C-18/14, Pitarkunda, Varanasi, presently R/O L-12/B, Siwan Railway Station, Post Siwan (Bihar).

..... Applicant.

Counsel for applicant : Sri R. Chandra.

Versus

1. Union of India through, Ministry of Railway/Bhawan,
New Delhi.

2. General Manager, N.E. Railway, Gorakhpur.

3. Divisional Railway Manager, N.E. Railway, Varanasi.

..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER (ORAL)

BY HON.MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A. filed under section 19 of A.T. Act, 1985, applicant has prayed for a direction to respondents to correct the date of birth, which according to him, has been wrongly recorded as 3.4.1943. According to applicant, his date of birth is 5.7.1953.

2. Admittedly the applicant was serving at Siwan in Bihar on 13.3.2003 when this O.A. was filed. The cause of action to applicant arose in Bihar and he could approach Patna Bench of this Tribunal. The O.A. in this Tribunal is not legally maintainable. Learned counsel for applicant, at this stage, submitted that this O.A. may be dismissed as withdrawn with liberty to file a fresh O.A.

Accordingly, the O.A. is dismissed as withdrawn with liberty to file fresh O.A. No costs.

V.C.

Asthana/